GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3877

TO BE ANSWERED ON THE 17TH MARCH, 2020/ PHALGUNA 27, 1941 (SAKA)
RETURN OF KASHMIRI PANDITS

3877. SHRIMATI MALA ROY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of Kashmiri Pandits who left the valley in the 1990s and are currently residing in the country, State-wise; and
- (b) the measures being taken to bring them back home and the time by which they are likely to return?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a): The Government of Jammu & Kashmir has reported that due to the onset of militancy in Kashmir valley in the 1990s, the number of registered migrant families currently residing in Union Territory of Jammu & Kashmir and elsewhere in the country is as under:

State/UT	No. of migrant
	families
Jammu	43,618
Delhi/NCR	19,338
Other States/UTs	1,995
Total	64,951

(b): It has been the endeavour of the Government of India to create an environment conducive for their return to the Valley.

In order to encourage the rehabilitation of Kashmiri migrants back at their ancestral places in Kashmir valley, approval was given to the Government of Jammu & Kashmir for implementing the following schemes under the Prime Minister's Development Package, 2015 (PMDP- 2015):

- i) Creation of 3,000 State Government jobs for the Kashmiri migrants at an outlay of Rs. 1,080 crores. As per the information provided by the Government of Jammu & Kashmir, selection process has been concluded in respect of 1781 posts and 604 candidates have joined in different departments as on 22nd February, 2020. These jobs are in addition to the 3000 State Government jobs approved under the Prime Minister's Package-2008, against which 2,905 jobs have been filled.
- ii) Construction of 6,000 transit accommodations at an outlay of Rs.

 920 crores for accommodating 3000 Kashmiri migrants employed
 under PMRP- 2008 and for 3000 additional migrants under PMDP2015. 849 flats have already been constructed.

In addition to the above, the Government of India reimburses the expenditure incurred by the Government of Jammu & Kashmir on providing the following facilities to the eligible Kashmiri migrants settled in Jammu:-

- i) monthly cash relief at the current rate of Rs. 3250/- per person with the ceiling of Rs. 13,000/- per family; and
- ii) monthly dry ration of 9 Kg Rice, 2 Kg Atta per head and 1 Kg Sugar per family.

In the case of Kashmiri migrants settled in Delhi, the Government of India reimburses the expenditure incurred by the Government of NCT of Delhi (GNCTD) on the monthly cash relief of Rs.3250/- per person out of which the share of GNCTD is Rs. 1000/- per person.
